

ফর্ম A

ৰাজহুৱা ঘোষণা

[ভাৰতীয় দেউলীয়া আৰু উপাত্ত বোৰ্ডৰ বিধি ৬ ৰ অধীনত]

(কৰ্পোৰেট ব্যক্তিৰ বাবে দেউলীয়া সমাধান প্ৰক্ৰিয়া) বিধি, ২০১৬]

গুৱাহাটী কনষ্ট্ৰাকছনচ প্ৰাইভেট লিমিটেডৰ

ক্রেডিটৰসকলৰ মনোযোগ আকৰ্ষণৰ্থে

প্ৰাসংগিক বিৱৰণ	
১	কৰ্পোৰেট ঋণীৰ নাম
২	কৰ্পোৰেট ঋণী সংঘবদ্ধ হোৱাৰ তাৰিখ
৩	কোন কৰ্তৃপক্ষৰ অধীনত কৰ্পোৰেট ঋণী সংঘবদ্ধ
৪	কৰ্পোৰেট ঋণীৰ কৰ্পোৰেট আইডেণ্টিটি নম্বৰ
৫	কৰ্পোৰেট ঋণীৰ পঞ্জীকৃত কাৰ্যালয় আৰু প্ৰধান কাৰ্যালয়ৰ (যদি আছে) তাৰ ঠিকনা
৬	কৰ্পোৰেট ঋণীৰ ক্ষেত্ৰত দেউলীয়া আৰম্ভ হোৱাৰ তাৰিখ
৭	দেউলীয়া সমাধান প্ৰক্ৰিয়া বন্ধ হোৱাৰ নিৰ্দ্ধাৰিত তাৰিখ
৮	অন্তৰ্ৰতীকালীন সমাধান পেছাদাৰী কপে কৰ্মৰত দেউলীয়া পেছাদাৰীৰ নাম আৰু পঞ্জীয়ন নম্বৰ :
৯	বোৰ্ডৰ সৈতে পঞ্জীকৃত অন্তৰ্ৰতীকালীন সমাধান পেছাদাৰীৰ ঠিকনা আৰু ই-মেইল
১০	অন্তৰ্ৰতীকালীন সমাধান পেছাদাৰীৰ সৈতে যোগাযোগৰ বাবে ব্যৱহাৰ কৰিবলগীয়া ঠিকনা আৰু ই-মেইল
১১	দাবী দাখিল কৰাৰ শেষ তাৰিখ
১২	অনুচ্ছেদ ২ ৰ উপ-অনুচ্ছেদ (৬এ)ৰ খাৰা (খ) অধীনত অন্তৰ্ৰতীকালীন সমাধান পেছাদাৰীৰ দ্বাৰা নিশ্চিত ক্রেডিটৰৰ শ্ৰেণী, যদি আছে
১৩	এটা শ্ৰেণীত ক্রেডিটৰৰ কৰ্তৃত্বশীল প্ৰতিনিধি কপে কৰ্ম কৰিবলৈ চিনাক্ত কৰা দেউলীয়া পেছাদাৰীৰ নাম
১৪	(ক) প্ৰাসংগিক প-পত্ৰ আৰু (খ) কৰ্তৃত্বশীল প্ৰতিনিধিৰ বিৱৰণ উপসন্ধ আছে :

ইয়াৰদ্বাৰা জনোৱা যায় যে ৰাষ্ট্ৰীয় কোম্পানী আইন ন্যায়াধিকৰণে দিনাংক ২৪/০৩/২০২২ ৰ নিৰ্দেশ নং চিপি(আইপি) নং ২১/ জিবি/২০২১ মৰ্মে গুৱাহাটী কনষ্ট্ৰাকছনচ প্ৰাইভেট লিমিটেডৰ এক কৰ্পোৰেট দেউলীয়া সমাধান প্ৰক্ৰিয়া আৰম্ভ কৰিবলৈ নিৰ্দেশ দিছে।

ইয়াৰ দ্বাৰা গুৱাহাটী কনষ্ট্ৰাকছনচ প্ৰাইভেট লিমিটেডৰ ক্রেডিটৰসকলক ০৭/০৪/২০২২ বা তাৰ পূৰ্বে প্ৰমাণ সহকাৰে তেওঁলোকৰ দাবীসমূহ প্ৰতিষ্ঠা নং ১০ বিপৰীতে উল্লেখ কৰা ঠিকনাত অন্তৰ্ৰতীকালীন সমাধান পেছাদাৰীক দাখিল কৰিবলৈ আহ্বান জনোৱা হ'ল।

বিত্তীয় ক্রেডিটৰসকলে তেওঁলোকৰ প্ৰমাণসমূহ কেৱল ইলেক্ট্ৰনিক মাধ্যমেৰে দাখিল কৰিব। অন্য সকলো ক্রেডিটৰে তেওঁলোকৰ প্ৰমাণ হাতে হাতে, ডাক যোগে অথবা ইলেক্ট্ৰনিক মাধ্যমেৰে দাখিল কৰিব।

বিদেশী মুদ্ৰা আকাৰৰ দাবীসমূহ দেউলীয়া আৰম্ভণিৰ তাৰিখত বিভাগীয় বিনিময় হাৰত ভাৰতীয় মুদ্ৰাৰ মূল্যত গণনা কৰা লাগিব।

মিছা আৰু বিপথে পৰিচালিত দাবীৰ প্ৰমাণসমূহ শাস্তিযোগ্য হ'ব।

চিএ পুৰুষোত্তম গাঙ্গুল

অন্তৰ্ৰতীকালীন সমাধান পেছাদাৰী

গুৱাহাটী কনষ্ট্ৰাকছনচ প্ৰাইভেট লিমিটেডৰ হৈ

স্থান : গুৱাহাটী

IBBI/IPA-001/IP-P00487/2017-18/10875

PUBLISHED ON
 AMAR ASOM
 27th MARCH, 2022

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF GUWAHATI CONSTRUCTIONS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	Guwahati Constructions Private Limited
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	21/04/2008
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED	Registrar of Companies, Shillong
4	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U45201AS2008PTC008661
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Suren Paradise, Opposite Hanuman Mandir, G.S. Road, Guwahati, Assam-781007
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	24/03/2022
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	20/09/2022 (180 days from Insolvency commencement date)
8	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: CA Purshotam Gaggar Registration no.: IBBI/IPA-001/ IP-P00487/ 2017-18/10875
9	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: P Gaggar & Associates, Chartered Accountants 3rd Floor, Advika, Opp. Sukreswar Ghat Garden, M G Road, Panbazar, Guwahati, Assam 781001 Email: purshotamgaggar@hotmail.com
10	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDANCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: P Gaggar & Associates, Chartered Accountants 3rd Floor, Advika, Opp. Sukreswar Ghat Garden, M G Road, Panbazar, Guwahati, Assam 781001 Email: rp.gtcl@gmail.com
11	LAST DATE FOR SUBMISSION OF CLAIMS	07/04/2022
12	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13	NAME OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS	Not Applicable
14	A. RELEVANT FORMS AND B. DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT:	A. https://ibbi.gov.in/home/downloads B. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Guwahati has ordered the commencement of a corporate insolvency resolution process of the **Guwahati Constructions Private Limited** vide order no. CP(IB) No. 21/GB/2021 dated 24/03/2022;

The creditors of Guwahati Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 07/04/2022 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims denominated in foreign currency shall be valued in Indian currency at the official exchange rate as on the insolvency commencement date.

Submission of false or misleading proofs of claim shall attract penalties.

CA PURSHOTAM GAGGAR
Interim Resolution Professional for
Guwahati Constructions Private Limited
IBBI/IPA-001/ IP-P00487/2017-18/10875

Date: 27/03/2022
Place: Guwahati

PUBLISHED ON
THE NORTHEAST
TIMES
27th MARCH, 2022